

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-117(ND)/2017

IN THE MATTER OF:

Sh. Anuj Aggarwal Applicant/petitioner
Vs.
M/s. Crux Consultants Pvt. Ltd.& Ors. Respondents

Order under Sections 241-242 of the Companies Act, 2016

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

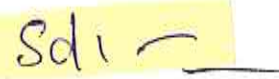
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Kishore M. Gajaria, Advocate

ORDER

Learned Counsel for the respondent orally argued that notice of the meeting dated 9th January, 2017 was given to the petitioner without having the original record of sending notices to the petitioner. Let the original record with regard to holding of meeting and sending notices to the respondent be produced.

List the matter on 07.07.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

05.07.2017
V. Sethi